

HARYANA VIDHAN SABHA

VI SESSION

BULLETIN NO. 8

Friday, the 9th March, 2012

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday, the 9th March, 2012 from 2.00 P..M. to 7.03 P.M.).

I. QUESTIONS

(a) Starred:

Total No. on the order paper	answered	Not put	Postponed	No. of Supplementaries
20	10	1	-	31

The remaining Starred questions were deemed to have been answered and replies thereto laid on the Table of the House.

(b) Unstarred: 2

II. WELCOME TO THE V.I.Ps.

During the Question Hour, the Parliamentary Affairs Minister welcomed Shri Sahazad Ali Khan and his son Shri Sikander Ali Khan R/o Lahore, Pakistan sitting in the V.I.Ps. gallery to see the proceedings of the House.

III. ANNOUNCEMENT BY THE SPEAKER

Intimation regarding Absence.

(i) The Speaker informed the House that he had received an intimation from Shri Ram Kishan Fouji, Chief Parliamentary Secretary, Health Department, Haryana in which he has expressed his inability to attend the sitting of the House today, the 9th March, 2012 due to his ill-health.

(ii) The Speaker informed the House that he had received an intimation from Rao Dharam Pal, M.L.A. in which he has expressed his inability to attend the sitting of the House today, the 9th March, 2012 due to his ill-health.

(iii) The Speaker informed the House that he had received an intimation from Shri Rajpal Bhukhri, M.L.A. in which he has expressed his inability to attend the sitting of the House today, the 9th March, 2012 due to family circumstances.

(iv) The Speaker informed the House that he had received an intimation from Smt. Renuka Bishnoi, M.L.A. in which she has expressed her inability to attend the sitting of the House on 9th March, 2012 due to marriage of her relative.

IV. NAMING OF MEMBERS

During the Zero Hour, Shri Ashok Kumar Arora and Shri Rampal Majra members of the Indian National Lok Dal and Shri Anil Vij, a member of the Bhartiya Janata Party stood-up on their seats and wanted to know the issue on Hisar Violence due to the ongoing Jat Agitation. The Speaker repeatedly asked them to resume their seats, but they

continued to obstruct the proceedings of the House and also raised slogans. Shri Anil Vij wanted to know the fate of his Calling Attention Motion on this issue, but the Speaker informed him that he had disallowed it. On being disallowed of his Calling Attention Motion, Shri Anil Vij continued to obstruct the proceedings of the House. The Speaker warned him repeatedly. Even after that he continued to obstruct the proceedings of the House. Thereafter, the Speaker then named Shri Anil Vij for his grossly disorderly conduct and asked him to withdraw from the House. On his not doing so, the Sergeant-at-Arms was directed by the Speaker to execute his orders with the aid of Watch & Ward Staff but before they could reach to Shri Anil Vij, some of the members of the Indian National Lok Dal surrounded him and prevented the Sergeant-at-Arms from executing the orders of the Speaker. Thereafter, some of the members of the Indian National Lok Dal and a member of the Shiromani Akali Dal also came to the well of the House and started raising slogans and created ruckus in the House. The Speaker again directed Sergeant-at-Arms to execute his orders with the aid of Watch & Ward Staff. The Sergeant-at-Arms with the aid of Watch & Ward Staff removed the named member from the House.

Thereafter, some of the members of Indian National Lok Dal continued to obstruct the proceedings of the House and also raised slogans. The Speaker again warned them repeatedly and requested them to resume their seats but they did not pay any heed to the requests of the Speaker. The Speaker then named Shri Abhey Singh Chautala, Shri Ashok Kashyap, Shri Dharam Pal (Loharu), Shri Dilbag Singh, Shri Ganga Ram, Shri Jagdish Nayar, Shri Kali Ram Patwari, Shri Krishan Lal Panwar, Shri Mamu Ram, Shri Mohammed Illyas, Shri Pardeep Chaudhary, Shri Prithi Singh, Shri Phool Singh, Shri Rameshwar Dayal, Shri Rampal Majra and Shri Charanjit Singh for their grossly disorderly conduct and directed Sergeant-at-Arms to execute his orders with the aid of Watch & Ward Staff to remove them from the House. The Sergeant-at-Arms with the aid of the Watch & Ward Staff removed the named members from the House.

V. WALKOUT.

Shri Krishan Pal Gurjar and Smt. Kavita Jain, members of the Bhartiya Janata Party staged a walk out as a protest against naming of Shri Anil Vij.

VI. RESOLUTION

When the Co-operation Minister Shri Sat Pal Sangwan stated that Shri Ajay Singh Chautala, a member of the Indian National Lok Dal had telephoned the relatives of the deceased to not cremate the body of deceased boy at Village Mayyar, District Hisar till he did not say. However, Shri Ajay Singh Chautala denied it and requested the Speaker that a House Committee may be formed to find out the veracity of the allegation. The Parliamentary Affairs Minister urged the speaker to allow him to move a resolution to condemn the conduct of Shri Ajay Singh Chautala, M.L.A. After hearing the views of the both sides, the Speaker allowed the Parliamentary Affairs Minister to move a

resolution in this regard. Thereafter the Parliamentary Affairs Minister moved a Resolution -

"That in light of the statement made by Shri Satpal Sangwan, Hon'ble Minister stating that an M.L.A. had telephoned the relatives of deceased to not cremate the body of deceased boy at Village Mayyar, District Hisar and as per Shri Satpal Sangwan, this fact was admitted by Shri Ajay Singh Chautala, M.L.A. in the House while sitting on his seat and further to the effect that he had said and told the member (Shri Sangwan) in a threatening tone that 'he can do as he wish and he had told so' and which fact was heard by Shri Anand Singh Dangi, M.L.A. and Shri Sampat Singh, M.L.A. and who have verified this fact by making a statement in the House again, this House condemns the conduct of Shri Ajay Singh Chautala, M.L.A. in entering into a political conspiracy to enrage the feelings of brotherhood and for attempting to divide the social fabric of the State."

The resolution was put and carried.

VII. WALK OUT

All the members of the Indian National Lok Dal, present in the House staged a walk out as a protest against moving the above said Resolution against Shri Ajay Singh Chautala, M.L.A.

VIII. CALLING ATTENTION MOTION AND STATEMENT THEREON

The Speaker admitted the Calling Attention Notice No.4 regarding road accidents in Haryana given notice of by Shri Sampat Singh, MLA.

He asked Shri Sampat Singh, MLA to read out his notice and the Minister concerned to make statement thereafter.

Shri Sampat Singh, M.L.A. read out his notice.

The Industries Minister made the statement thereon.

IX. OBITUARY REFERENCES

The Parliamentary Affairs Minister made references to the deaths of the late:-

1. Kanwar Ram Pal Singh, Former Minister of Haryana.
 2. Chaudhary Ram Lal Wadhwa, Former Minister of Haryana
- and spoke for 3 minutes.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 1 minute.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

X. DISCUSSION ON VALIDITY OF CONSTITUTION OF COMMITTEE OF THE HOUSE TO EXAMINE THE IRREGULARITIES COMMITTED BY THE TRUSTS/SOCIETIES OF FAMILY MEMBERS OF SHRI OM PRAKASH CHAUTALA, MLA WHEN DISPROPORTIONATE ASSETS CASE IS PENDING IN C.B.I. COURT AGAINST SHRI OM PRAKASH CHAUTALA, M.L.A.

The Speaker informed the House that discussion on validity of constitution of Committee of the House to examine the irregularities committed by the Trusts/Societies of

Family members of Shri Om Prakash Chautala, MLA when Disproportionate Assets Case is pending in C.B.I. Court against Shri Om Prakash Chautala, MLA will take place.

The Parliamentary Affairs Minister spoke for 5 minutes.

Shri Sher Singh Barshami and Shri Ashok Kumar Arora, members of the Indian National Lok Dal spoke for 19 and 1 minute respectively.

On the suggestion of the Parliamentary Affairs Minister, the Speaker with the sense of the House, kept the above said matter pending till the first sitting of the next session.

XI. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

XII. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine-die.

The motion was put and carried.

XIII. PAPERS LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid papers from Sr. No 1 to 8 on the table of the House.

XIV. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES

The Speaker, with the permission of the House, permitted the Chairpersons of various Committees to present the report of the Committees as under:-

- (i) The Chairperson (Shri Jagbir Singh Malik) of the Committee on Subordinate Legislation presented the Fortieth Report of the Committee on Subordinate Legislation for the year 2011-2012.
- (ii) The Chairperson (Prof. Sampat Singh) of the Committee on Public Accounts presented the Sixty Seventh Report of the Committee on Public Accounts for the year 2011-2012 on the Reports of the Comptroller and Auditor General of India for the years ended (i) 31st March, 2008 (Civil) & (ii) 31st March, 2006 (Revenue Receipts).
- (iii) The Chairperson (Shri Anand Singh Dangi) of the Committee on Public Undertakings presented the Fifty Eighth Report of the Committee on Public Undertakings for the year 2011-2012 on the Reports of the Comptroller and Auditor General of India for the year 2006-2007 and 2007-2008 (Commercial).

- (iv) The Chairperson (Shri Anil Dhantori) of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes presented the Thirty Fifth Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes for the year 2011-2012.
- (v) The Chairperson (Shri Rampal Majra) of the Committee on Government Assurances was not present in the House so, the Forty First Report of the Committee on Government Assurances for the year 2011-2012 deemed to have been laid on the table of the House.
- (vi) The Chairperson (Rao Dharampal) of the Committee on Estimates was not present in the House so, the Fortieth Report of the Committee on Estimates for the year 2011-2012 on the Budget Estimates for 2011-12 Public Health Engineering Department deemed to have been laid on the table of the House.
- (vii) The Chairperson (Shri Bharat Bhushan Batra) of the Committee on Petitions presented the First Report of the Committee on Petitions for the year 2011-2012.

XV. LEGISLATIVE BUSINESS.

1. The Haryana Appropriation (No.1) Bill, 2012

At 5.48 P.M., the Finance Minister introduced the Haryana Appropriation (No.1) Bill, 2012 and also moved-

That the Haryana Appropriation (No.1) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 and 3, Schedule, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Appropriation (No.2) Bill, 2012

At 5.50 P.M., the Finance Minister introduced the Haryana Appropriation (No.2) Bill, 2012 and also moved-

That the Haryana Appropriation (No.2) Bill be taken into consideration at once.

The motion was put and carried.

Shri Ashok Kumar Arora and Shri Bishan Lal Saini, members from the Opposition Benches spoke for 7 and 1 minutes respectively.

Shri Sampat Singh, a member from the Treasury Benches also spoke for 6 Minutes.

The Finance Minister by way of reply, spoke for 4 minutes.

The Bill was then considered clause by clause.

Clauses 2 and 3, Schedule, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2012

At 6.09 P.M., the Minister of State for Labour & Employment introduced the Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2012 and also moved-

That the Punjab Labour Welfare Fund (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

Shri Sampat Singh, a member from the Treasury Benches spoke for a while.

The Bill was then considered clause by clause.

Clause 2, Clause 1, the Enacting Formula and the Title were put one by one, and carried.

The Minister of State for Labour & Employment Minister moved-

That the Bill be passed.

The motion was put and carried.

4. The Maharishi Dayanand University (Amendment) Bill, 2012

At 6.12 P.M., the Education Minister introduced the Maharishi Dayanand University (Amendment) Bill, 2012 and also moved-

That the Maharishi Dayanand University (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 and 3, Clause 1, the Enacting Formula and the Title were put one by one, and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

5. Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill, 2012

At 6.15 P.M., the Education Minister introduced Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill, 2012 and also moved-

That Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 and 3, Clause 1, the Enacting Formula and the Title were put one by one, and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Kurukshetra University (Amendment) Bill, 2012

At 6.17 P.M., the Education Minister introduced the Kurukshetra University (Amendment) Bill, 2012 and also moved-

That the Kurukshetra University (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 and 3, Clause 1, the Enacting Formula and the Title were put one by one, and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

7. Chaudhary Devi Lal University Sirsa (Amendment) Bill, 2012

At 6.19 P.M., the Education Minister introduced Chaudhary Devi Lal University Sirsa (Amendment) Bill, 2012 and also moved-

That Chaudhary Devi Lal University Sirsa (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 and 3, Clause 1, the Enacting Formula and the Title were put one by one, and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

8. The National Law University Haryana Bill, 2012

At 6.22 P.M., the Education Minister introduced the National Law University Haryana Bill, 2012 and also moved-

That the National Law University Haryana Bill be taken into consideration at once.

The motion was put and carried.

S/Shri Bharat Bhushan Batra, Aftab Ahmed and Sampat Singh members from the Treasury Benches spoke for 3, 1 and 2 minutes respectively.

The Public Health Engineering Minister, while intervening also spoke for a while.

The Education Minister by way of reply, spoke for 2 minutes.

The Bill was then considered clause by clause.

Clauses 2 to 43, Clause 1, the Enacting Formula and the Title were put one by one, and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

9. The Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2012

At 6.33 P.M., the Industries Minister introduced the Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2012 and also moved-

That the Punjab Village Common Lands (Regulation) Haryana Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, the Enacting Formula and the Title were put one by one, and carried.

The Industries Minister moved-

That the Bill be passed.

The motion was put and carried.

10. The Haryana Panchayati Raj (Amendment) Bill, 2012

At 6.36 P.M., the Industries Minister introduced the Haryana Panchayati Raj (Amendment) Bill, 2012 and also moved-

That the Haryana Panchayati Raj (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 and 3, Clause 1, the Enacting Formula and the Title were put one by one, and carried.

The Industries Minister moved-

That the Bill be passed.

The motion was put and carried.

11. The Haryana Registration and Regulation of Societies Bill, 2012

At 6.38 P.M., the Industries Minister introduced the Haryana Registration and Regulation of Societies Bill, 2012 and also moved-

That the Haryana Registration and Regulation of Societies Bill be taken into consideration at once.

The motion was put and carried.

Shri Bharat Bhushan Batra, a member from the Treasury Benches spoke for 1 minute.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Sub-Clause 3 of Clause 1, Clauses 2 to 92, Sub-Clause 1 of Clause 1, the Enacting Formula and the Title were put one by one, and carried.

The Industries Minister moved-

That the Bill be passed.

The motion was put and carried.

12. The Haryana Private Universities (Amendment) Bill, 2012

At 6.42 P.M., the Education Minister introduced the Haryana Private Universities (Amendment) Bill, 2012 and also moved-

That the Haryana Private Universities (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

Shri Sher Singh Barshami, a member from the Opposition Benches spoke for 1 minute.

The Education Minister, by way of reply, spoke for 1 minute.

The Bill was then considered clause by clause.

Clauses 2 to 23, the Schedule, Clause 1, the Enacting Formula and the Title were put one by one, and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

13. The Haryana Rural Development (Amendment) Bill, 2012

At 6.47 P.M., the Industries Minister introduced the Haryana Rural Development (Amendment) Bill, 2012 and also moved-

That the Haryana Rural Development (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

Shri Sampat Singh, a member from the Treasury Benches spoke for 2 minutes.

The Industries Minister, by way of reply, spoke for 2 minutes.

The Bill was then considered clause by clause.

Clause 2, Clause 1, the Enacting Formula and the Title were put one by one, and carried.

The Industries Minister moved-

That the Bill be passed.

The motion was put and carried

14. The Haryana Murrah Buffalo and other Milch Animal Breed (Preservation and Development of Animal Husbandry and Dairy Development Sector) Amendment Bill, 2012

At 6.52 P.M., the Agriculture Minister introduced the Haryana Murrah Buffalo and other Milch Animal Breed (Preservation and Development of Animal Husbandry and Dairy Development Sector) Amendment Bill, 2012 and also moved-

That the Haryana Murrah Buffalo and other Milch Animal Breed (Preservation and Development of Animal Husbandry and Dairy Development Sector) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, the Enacting Formula and the Title were put one by one, and carried.

The Agriculture Minister moved-

That the Bill be passed.

The motion was put and carried

15. The Haryana Private Health Sciences Educational Institutions (Regulation of Admission, fixation of Fee and Maintenance of Educational standards) Bill, 2012

At 6.55 P.M., the Health Minister introduced the Haryana Private Health Sciences Educational Institutions (Regulation of Admission, fixation of Fee and Maintenance of Educational standards) Bill, 2012 and also moved-

That the Haryana Private Health Sciences Educational Institutions (Regulation of Admission, fixation of Fee and Maintenance of Educational standards) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 20, Clause 1, the Enacting Formula and the Title were put one by one, and carried.

The Health Minister moved-

That the Bill be passed.

The motion was put and carried

16. The Haryana Development and Regulation of Urban Areas (Amendment and Validation) Bill, 2012

At 6.57 P.M., the Industries Minister introduced the Haryana Development and Regulation of Urban Areas (Amendment and Validation) Bill, 2012 and also moved-

That the Haryana Development and Regulation of Urban Areas (Amendment and Validation) Bill be taken into consideration at once.

The motion was put and carried.

Shri Ashok Kumar Arora, a member from the Opposition Benches spoke for 1minute.

The Industries Minister by way of reply, spoke for 1minute.

The Bill was then considered clause by clause.

Clauses 2 to 5, Clause 1, the Enacting Formula and the Title were put one by one, and carried.

The Industries Minister moved-

That the Bill be passed.

The motion was put and carried

XVI. THANKS BY THE SPEAKER

Before adjourning the House, the Speaker thanked all the members of the House for their cooperation extended to him for the smooth conducting of the proceedings of this House. He also thanked the Press representatives, Government Officers and the Officers/officials of Haryana Vidhan Sabha Secretariat for their cooperation extended to him during the present Session.

The Deputy Speaker occupied the Chair from 4.42 P.M. to 5.06 P.M.

The Sabha then adjourned sine die.